

ASSAM ACT VI OF 1974

(Received the assent of the Governor on the 23rd January, 1974)

**THE ASSAM OPIUM PROHIBITION (AMENDMENT) ACT, 1973**

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An

**Act**

**to amend the Assam Opium Prohibition Act, 1947**

**Preamble.** Whereas it is expedient to amend further the Assam Opium Prohibition Act, 1947 (Assam Act XXIII of 1947), hereinafter called the Principal Act, in the manner hereinafter appearing;

It is hereby enacted in the twenty-fourth year of the Republic of India as follows :—

Short title, extent and commencement.

1. (1) This Act may be called the Assam Opium Prohibition (Amendment) Act, 1973.

(2) It shall have like extent as the Principal Act.

(3) It shall come into force on the first day of April, 1973.

Amendment of section 2 of Assam Act XXIII of 1947.

2. For sub-section (b) of section 2 of the Principal Act, the following shall be substituted, namely :—

2. (b) "State Prohibition Council" means the body of a non-official residents of the State as may be constituted by the State Government by notification in the official Gazette.

Amendment of section 30 of Assam Act XXIII of 1947.

3. For section 30 of the Principal Act, the following shall be substituted, namely :—

30. For the purposes of this Chapter, the State Government may, by notification in the official Gazette, constitute

for the State and for such period as it may deem fit a State Prohibition Council consisting of two or more non-official residents of the State as may be prescribed by the State Government. The State Government may also, by like notification, dissolve or reconstitute any such Council.

Amendment of section 31 of Assam Act XXIII of 1947. 4. In section 31 of the Principal Act, for the word "Commissioner" the words "State Prohibition Council" shall be substituted.

Amendment of section 32 of Assam Act XXIII of 1947. 5. The following shall be substituted for section 32.

32. (1) The State Prohibition Council may, by notification in the official Gazette, constitute for any district or part thereof and for such period as it may deem fit, Prohibition Committees each consisting of two or more non-official residents of the district. The State Prohibition Council may also, by like notification, dissolve or reconstitute such Prohibition Committees.

(2) The duties to be performed by the State Prohibition Council and the Prohibition Committees and the relation between the council and the Committees and the relation of such Committees to the Council shall be such as may be prescribed.

Amendment of section 38 of Assam Act XXIII of 1947. 6. In sub-sections (2) (a) and (b) of section 38 of the Principal Act, for the word "Commissioner" wherever occurring, the words "State Prohibition Council" shall be substituted.

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